

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1595
ANSWERED ON 10.02.2022

RELIGIOUS FREEDOM OF MINORITIES

1595. SHRI GAURAV GOGOI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance of instances of students from minority religions being denied the right to attend classes due to objections to their attire;
- (b) if so, whether the Government has conducted any inquiry into or taken any action in the incident of Muslim girls wearing hijabs being prevented from attending classes in Government-run institutions in Karnataka and if so, the details thereof;
- (c) whether the Government realises that the institution's actions are a violation of the Constitutionally guaranteed religious freedoms of the students;
- (d) whether the incident is against the 2015 Kerala High Court judgment in Amnah Bint Basheer v/s CBSE (6813 of 2016);
- (e) if so, the action taken/proposed to be taken against the institution in the current case and also to prevent such incidents in the future; and
- (f) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

(a) to (f) The State Government of Karnataka has informed that the matter in Writ Petition is sub-judice before the Hon'ble High Court of Karnataka.

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